



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ८, अंक २(४)]

गुरुवार, जानेवारी २०, २०२२/पौष ३०, शके १९४३

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असाधारण क्रमांक ६ प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Co-operative Societies (Amendment and Validation) Act, 2021 (Mah. Act No. VI of 2022), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

I/c. Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. VI OF 2022.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 20th January 2022).

An Act further to amend the Maharashtra Co-operative Societies Act, 1960.

WHEREAS both Houses of the State Legislature were not in session ;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Co-operative Societies Act, 1960, for the purposes hereinafter appearing ; and, therefore, promulgated the Maharashtra Co-operative Societies (Amendment and Validation) Ordinance, 2021, on the 2nd November 2021 ;

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature ; it is hereby enacted in the Seventy-second Year of the Republic of India as follows :—

(१)

Short title and commencement.

1. (1) This Act may be called the Maharashtra Co-operative Societies (Amendment and Validation) Act, 2021.

(2) It shall be deemed to have come into force on the 2nd November 2021.

Amendment of section 73AAA of Mah. XXIV of 1961.

2. In section 73AAA of the Maharashtra Co-operative Societies Act, 1960 (hereinafter referred to as “the principal Act”), in sub-section (3),—

Mah. XXIV of 1961.

(i) before the existing proviso, the following proviso shall be inserted and shall be deemed to have been inserted with effect from the 24th March 2020, namely :—

“ Provided that, if the term of office of the elected members of the committee and its office bearers has expired, and if the election to the committee of the society could not be held due to imposition of lockdown in the State in view of the Covid-19 pandemic, the orders issued by the Government, from time to time, or any reason not attributable to the members of the committee of the society, such members and office bearers of the committee shall be deemed to have continued as members and office bearers of the committee till new committee is duly constituted :”;

(ii) in the existing proviso, for the words “ Provided that ” the words “ Provided further that ” shall be substituted.

Validation and saving.

3. Notwithstanding anything contained in the principal Act or in any judgment, decree or order of any court, to the contrary, anything done or any action taken or order issued, by the committee or the members of the committee and its office bearers, under the provisions of the principal Act or rules or orders or by-laws, made thereunder, shall be deemed to have been validly done, taken or, as the case may be, issued, in accordance with law as if, the provisions of the first proviso to sub-section (3) of section 73AAA, as amended by the Maharashtra Co-operative Societies (Amendment and Validation) Act, 2021, had been continuously in force at all material times.

Mah. VI of 2021.

Repeal of Mah. Ord. IX of 2021 and saving.

4. (1) The Maharashtra Co-operative Societies (Amendment and Validation) Ordinance, 2021, is hereby repealed.

Mah. Ord. IX of 2021.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the principal Act, as amended by this Act.